

ACT No. IV OF 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 4th
February 1870).

An Act for investing the Assistant Commissioner in charge of the Kullu Sub-division of the Kángra District with certain appellate powers.

Preamble.

WHEREAS it is expedient to invest the Assistant Commissioner in charge of the Kullu Sub-division of the Kángra District with certain appellate powers in civil cases; It is hereby enacted as follows:—

Assistant
Commissioner
of Kullu
may hear ap-
peals.

1. Notwithstanding anything contained in Act No. XIX of 1865 (*to define the jurisdiction of the Courts of Judicature of the Panjáb and its Dependencies*) the Assistant Commissioner or other officer for the time being in charge of the parganas of Kullu, Seoráj, Lahoul and Spití, commonly called the Kullu Sub-division of the Kángra District, may hear appeals in civil cases from the decisions and orders of the Tahsildár of Sultánpúr, the Tahsildár of Plach, the Négí of Lahoul and the Nono of Spití.

Appeal from
Assistant
Commissioner's
orders.

2. An appeal shall lie from the decisions and orders of such Assistant Commissioner or other officer as aforesaid, to the Commissioner of the Division, in like manner as though such decisions or orders had been given by the Deputy Commissioner of the District, and the provisions of Act No. VII of 1868 (*to amend the law relating to Appeals and Reviews of Judgment in the Panjáb*) with reference to the Deputy Commissioner, shall be held to apply to such Assistant Commissioner or other officer as aforesaid.

Commence-
ment and
continuance
of Act.

3. This Act shall come into operation on the first day of March 1870, in regard to all cases pending or liable to appeal in the Courts of the Tahsildár of Sultánpúr,

1870.]

Kullu Sub-division.

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Sultánpúr, the Tahsildár of Plach, the Négí of Lahoul, and the Nono of Spití on that date, and shall remain in force until the thirtieth day of April 1873, and, in the case of any appeal preferred before the thirtieth day of April 1873, until such appeal has been disposed of.